



HIGH COURT OF JAMMU & KASHMIR AT JAMMU

NOTIFICATION

The High Court Legal Services Committee is organising next National Lok Adalat on **14th July.2018** in both the wings of Hon'ble High Court, as per the schedule issued by J&K SLSA letter dt. 11.01.2018.

It is notified for all the concerned that the following types of cases Pre-Litigation and pending before the Hon'ble High Court wing Jammu shall be taken up before the National Lok Adalat on **14th July.2018** :-

Pre-Litigation Cases :

- (vi) NI Act cases under Section 138
- (vii) Bank Recovery cases
- (viii) Labour dispute cases
- (ix) Electricity and water Bills (excluding non-compoundable);
- (x) Others (Criminal Compoundable, Matrimonial and other Civil disputes).

Pending in the Courts (which are reflected on National Judicial Data Grid):

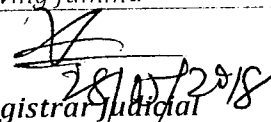
- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT
- (v) Labour disputes
- (vi) Electricity and water Bills (excluding non-compoundable)
- (xii) Matrimonial disputes;
- (xiii) Land Acquisition cases
- (xiv) Services Matters relating to pay and allowances and retrial benefits
- (xv) Revenue cases
- (xvi) Other Civil cases (rent easmentary rights, injunction suits, specific performance suits) etc

Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case, if the case is:-

Pending before High Court wing Jammu	i) Registrar Judicial High Court wing Jammu
Pre-Litigation Matters	ii) Secretary HCLSC, Front Office High Court wing Jammu

by or before **30th May, 2018.**

No :- HCLSC/ Jmu/ 133 /2018
Dt :- 28.05.2018


Registrar Judicial
High Court of J&K
Jammu.

Copy to :-

1. Incharge e.court, High Court of J&K Jammu for information with the request to upload the Notification on the official website.